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O.A. No.444 of 2007

Order dated: 08.11.2007

We have heard the Ld. Counsel for the Applicant Mr. G.A.R.Dora and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents. The above application has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking following relief:

“(i) to quash the rejection/cancellation letter at Annexure- A/9.

(ii) to direct the Respondents to give appointment to the applicant in Group ‘D’ post forthwith with consequential benefits.”

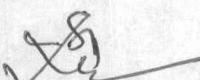
The Ld. Counsel for the Applicant submits that applicant had produced the caste certificate at Annexures- A/7 and A/8 at the time of verification of documents on 29.09.2004. Subsequently, the impugned endorsement dated 18.07.2006 (Annexure-A/9) came to be issued in which it was mentioned that the applicant <sup>do</sup> <sup>not</sup> belong to OBC <sub>u</sub> <sub>u</sub> category. Subsequently, the applicant submitted his representation as per Annexure-A/10 dated 11.09.2006. The said representation is pending with the Respondents. Without going into the merits of the case, we direct the DRM, East Coast Railways, i.e. 2<sup>nd</sup> Respondent herein, to take a decision on the <sup>said</sup> <sub>u</sub> representation, in accordance with Rules, and communicate the same to the applicant within a

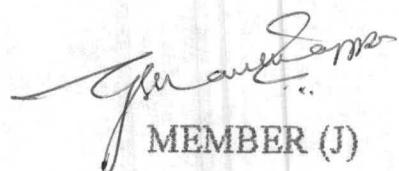
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period of three months from the date of receipt of a copy of this order.

The O.A. is accordingly disposed of, at the admission stage itself.

  
MEMBER (A)

  
MEMBER (J)